

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 180/00319/2020

Thursday, this the 23rd day of July, 2020

CORAM:

Hon'ble Mr. P. Madhavan, Judicial Member
Hon'ble Mr. K.V. Eapen, Administrative Member

Viswanathan Pillai, aged 57, S/o. Late Krishna Pillai,
MES No. 374356, FGM (MCM), Garrison Engineer (AF),
Pulayanakotta, Thiruvananthapuram – 682 011,
Residing at MES Qtr. No. P/68/1, Vayuvihar,
Mob.: 9446120780. **Applicant**

(By Advocate : Ms. Usha Kumari P.)

V e r s u s

1. The Union of India, represented by the Secretary to Government, Ministry of Defence, Government of India, New Delhi – 110 001.
2. The Chief Engineer, Military Engineer Services, Head Quarters, Southern Command, Pune – 412 101.
3. Command Works/Engineers (AF), Military Engineer Service, Pulayanarkotta, Thiruvananthapuram – 682 011.
4. Garrison Engineer (AE), Military Engineer Service, Pulayanarkotta, Thiruvananthapuram – 682 011.
5. Assistant Garrison Engineer E/M (AF), Military Engineer Service, Pulayanarkotta, Thiruvananthapuram – 682 011. **Respondents**

(By Advocate : Mr. Anil Prasad, ACGSC)

This application having been heard on 23.07.2020 through video conferencing, the Tribunal on the same day delivered the following:

O R D E R (Oral)

Hon'ble Mr. P. Madhavan, Judicial Member –

Heard Advocate Ms. Usha Kumari P., appearing for the applicant and

Advocate Mr. Anil Prasad, ACGSC appearing for the respondents through video conferencing.

2. Applicant is presently working as FGM (MCM) at E/M Institution of Airforce Station, Mukkunnilam under the 4th respondent. The applicant while working at GE (NS) Kochi was transferred to GE (AF), Thiruvananthapuram as per Annexure A1 order. Aggrieved, the applicant has filed the present OA seeking the following reliefs:

“(a) This Hon'ble Tribunal may be pleased to call for the records connected with the case.

(b) Hon'ble Tribunal may be pleased to direct the respondents to pass an order for duty rotation with other employees, due to the personal issues of the applicants in the present station, till the Covid 19 Pandemic to be resolved.

c) This Hon'ble Tribunal may be pleased to direct the respondents to take an earliest decision in the Annexure A3 and A5 representation submitted by the applicant.

d) Issue any other order or direction and grant such other reliefs as this Hon'ble Tribunal may find deem fit and proper in the circumstances of this case.”

3. When the matter came up for consideration, learned counsel for the applicant submitted that the applicant has filed a representation before the respondents and it is not yet disposed of. She further submitted that the applicant is interested to make a detailed representation to the respondents which may be directed to be disposed of within a specified period.

4. In view of the limited submission made by the learned counsel appearing for the applicant and without going into the merits of the case, we direct the applicant to submit a detailed representation within

a period of one week from the date of receipt of a copy of this order and the competent authority shall consider the said representation by passing a reasoned and speaking order in the light of the circulars and orders issued by the Government during the pandemic period and other existing rules and regulations, within a period of three weeks from the date of receipt of such representation from the applicant.

5. The OA is disposed of as above at the admission stage itself. No costs.

**(K.V. EAPEN)
ADMINISTRATIVE MEMBER**

**(P. MADHAVAN)
JUDICIAL MEMBER**

“SA”

Original Application No. 180/00319/2020**APPLICANT'S ANNEXURES**

Annexure A1 – True copy of the office order No. 21 dated 27.1.2016.

Annexure A2 – True copy of the discharge summary issued by the Department of Neurology, KIMS Hospital, Thiruvananthapuram dated 22.3.2017.

Annexure A3 – True copy of the representation dated 20.2.2018 given by the applicant to the 2nd respondent.

Annexure A4 – True copy of the officer order No. 108 dated 22.2.2019 issued by the 5th respondent.

Annexure A5 – True copy of the representation dated 9.6.2020 given by the applicant to the 5th respondent.

RESPONDENTS' ANNEXURES

Nil

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